

22
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

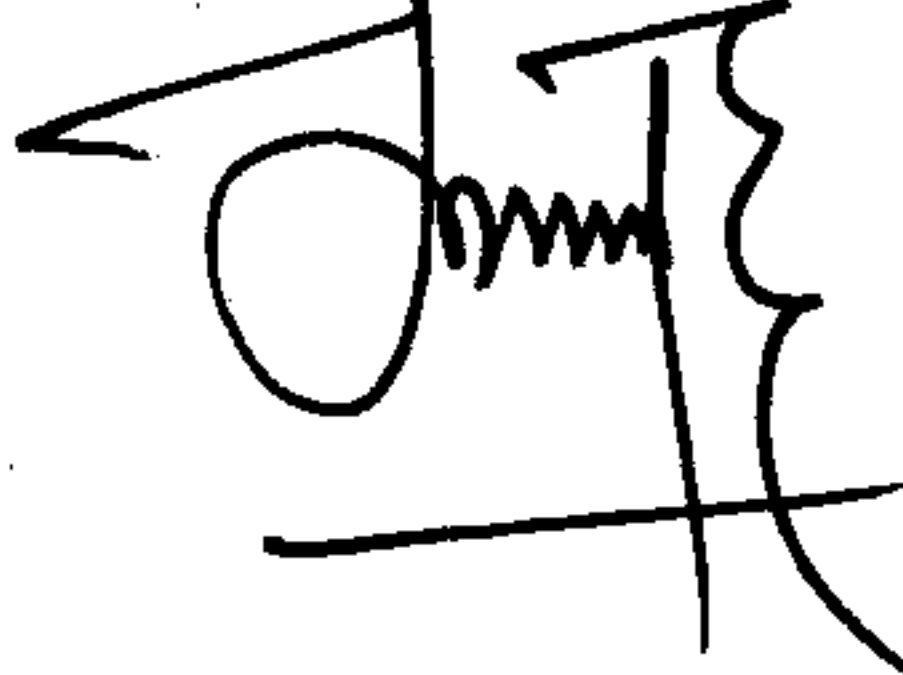
Co. Appeal No. 37/252/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

Name of the Company: Dhaval Bahti & Anr.
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVEEN KUMAR MANDOVARA	PRACTISING CHARTERED ACCOUNTANT FCA 117422	Representing the Applicants	
2.				

ORDER

Learned FCA Mr. Naveen Mandovara present for Appellant. None present for ROC.

Proof of service of notice of date of hearing on ROC filed.

ROC filed objections.

Income Tax returns filed by Appellant.

Heard arguments of Learned FCA for appellant.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 21st day of November, 2017.